

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

M.A. 471 of 98  
(O.A. 1241 of 96)

Date of order 29.10.98

Present : Hon'ble Mr. D. Purkayastha, Judicial Member.  
Hon'ble Mr. B.P. Singh, Administrative Member.

JOY KRISHNA MAITY

- v e r s u s -

U.O.I & ORs.(Rehabilitation)

For the applicant : Ms. B. Banerjee, counsel.

For the respondents : None.

O R D E R

Heard Id. counsel Ms. Banerjee for the applicant. It appears from the order dated 16.10.98 that respondents were directed to show cause as to why they should not be asked to pay salary to the applicant, as prayed for in the application within seven days from the date of the receipt of the order. That order had been communicated to the respondents by the Id. counsel for the applicant. But despite that, none appears on behalf of the respondents. Ms. Banerjee, Id. counsel produces one letter dated 26.10.98 issued by District Rehabilitation Officer, DRC Midnapore which indicates that sufficient fund was not available with the Department for making payment of the salary as prayed for. Then a fresh notice should be served upon the respondents fixing the date passing an appropriate order. The matter stand adjourned to 14.1.99.

( B.P. Singh )  
Member (A)

( D. Purkayastha )  
Member (A)